

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 353/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2019**

Name of the Company: Bhopal Glues & Chemicals Pvt. Ltd.

V/s.

Terrene Pharma Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Pratik Tripathi	PCS	Applicant	
2.				


ORDER

The Petitioner is represented through their respective Learned PCS.

Learned PCS of the Petitioner informed that cognate bench of this Court has already admitted the petition against the same Corporate Debtor/Respondent i.e. Terrene Pharma Pvt. Ltd. in CP(IB) 582 of 2018 order dated 14.08.2019, in view of this, the CP(IB) 353 of 2019 become infructuous.

Accordingly, CP(IB) 353/9/NCLT/AHM/2019 is disposed of being infructuous.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 23rd day of August, 2019.